পঞ্জীভূক্ত নম্বৰ-৭৬৮/৯৭

Registered No. - 768/97

लामग



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# The Assam Gazette

PRINTER further to amend Atam Act

# EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্তৰ দাবা প্ৰকাশিত 1000 1000

### PUBLISHED BY AUTHORITY

নং 525 দিশপুৰ, সোমবাৰ, 15 চেপ্তেম্বৰ, 1997, 24 ভাদ, 1919 (শক) No. 525 Dispur, Monday, 15th September, 1997, 24th Bharda, 1919 (S. E.)

section 65, in Sub-Section (1), in clause (1

## GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

## ods and NOTIFICATION 1019

following new proviso shall be inserted

The 15th September 1997

No. LGL 130/96/71.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

2306 THE ASSAM GAZETTE, EXTRAORDINARY, SEP. 15, 1997

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### ASSAM ACT No. XXIII OF 1997

(Received the Assent of the Governor on 11th September 1997)

THE ASSAM PANCHAYAT (SECOND AMENDMENT)

ACT, 1997

AN

#### ACT

further to amend the Assam Panchayat Act, 1994.

the Assam Panchayat Act, 1994, hereinafter of 1994.

referred to as the principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Fortyeighth Year of the Republic of India as follows:—

- Short title, 1. (1) This Act may be called the Assam commence. Panchayat (Second Amendment) Act, 1997.
  - (2) It shall have the like extent as the Principal Act.
  - aband (3) It shall come into force at once
- Amendment 2. In the principal Act, in Section of section 65, in Sub-Section (1). in clause (i)—
  - (i) in the second proviso, for the punctuation mark full-stop '.' occurring at the end of the last line, the punctuation mark colon ':' shall be substituted.
  - following new proviso shall be inserted, namely:—

"Provided further more that the Legislative Assembly Constituency which has urban population, included in a Municipality or a Municipal Corporation, as the case may be or under

Covernor is hereby published for general information.

the authority of Town Committee or Sanitary Board or Cantonment area or any notified area deemed to be urban area under any law for the time being in force, may have less than four territorial constituencies and if the rural population of this Legislative Assembly Constituency is less than thirty thousand, this may form a territoral constituency."

M. K. DEKA, Secretary to the Govt. of Assam, Legislative Department.

GUWAHATI—Printed & published by the Dy. Director (P&S)

Directorate of Ptg. & Sty., Assam, Guwahati-21

(Ex-Gazette), No. 1049-750-600-15-9-1997.